

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

AT HYDERABAD

CP.4/93
O.A. No.193/90
T.A. No.

Dt. of Decision 12-3-93

P. Wilson Mathew & two others Petitioner

Mrs. J. Chamathi Advocate for
the petitioner
(s)

Versus
Sri M.G. Godbole, Secretary, Min. of Home Affairs,
UOI, North Block, New Delhi, & 4 others Respondent.

N.V. Rama Advocate for
the Respondent
(s)

CORAM

THE HON'BLE MR. R. Balasubramanian, Member(Admn.)

THE HON'BLE MR. T. Chandrasekhara Reddy, Member(Judl.)

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporters or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice-Chairman on Columns 1,2,4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

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HRBS
M(A)

T.C.J.
HTCR
M(J)

(2b)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CP.4/93
in
OA 193/90

date of decision : 12-3-93

Between

1. P. Wilson Mathew
2. R.M.R. Naidu, and
3. N. Babu : Applicants

and

1. Sri M. G. Godbole
Secretary for Min. of Home Affairs
Union of India
North Block
New Delhi

2. Shri P.L. Mishra
Secretary
Ministry of Health & Family Welfare
Union of India
New Delhi

3. Shri D.P.N. Mishra
Director General of Police
Central Reserve Police Force
CGO Complex
Lodhi Road
New Delhi

4. Shri D.R. Kartikeyan
Inspector General of Police
Central Reserve Police Force
Road No.12, Banjara Hills
Hyderabad 500034

5. Shri K.M. Mahapatra
Chief Medical Officer
2nd Base Hospital
Central Reserve Police Force
Chandrayanagutta
Hyderabad : Respondents

Counsel for the Applicants : Mrs. J. Chamanthi
Advocate

Counsel for the Respondents : N.V. Ramana, Standing Counsel
for Central Government

CORAM

HON. MR. R. BALASUBRAMANIAN, MEMBER (ADMINISTRATION)

HON. MR. T. CHANDRASEKHARA REDDY, MEMBER (JUDICIAL)

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ORDER

(As per Hon. Mr. R. Balasubramanian, Member (Administration))

CP.4/93 has been filed alleging that the directions given in the order dated 1-10-1992 of this Bench in the OA.193/90 have not yet been complied with.

2. When the case was called, Shri Prasad, learned counsel for the applicants submitted that all but the applicant Shri P. Wilson Mathew have been paid according to the directions.

3. On this point, Shri Ramana, Standing Counsel stated that even in respect of Shri Wilson also the due amount has been drawn and sent by demand draft to Srinagar. Learned counsel for the applicant, however, mentioned that the applicant is still at Hyderabad.

4. Under these circumstances, to complete the orders in the OA, the first petitioner Sri Wilson is directed to approach the respondents, who should arrange to make the required payment in accordance with their procedures.

5. The CP is disposed of with no order as to costs.

R. Balasubramanian
(R. Balasubramanian)

T. V. Chandrasekhara Reddy
(T. V. Chandrasekhara Reddy)
Member (Judicial)

Dated : March 12, 93
Dictated in the Open Court

Deputy Registrar (J)

To sk

1. Sri M.G.Godbole, Secretary for Min.of Home Affairs, Union of India, North Block, New Delhi.
2. Sri P.L.Mishra, Secretary, Ministry of Health & Family Welfare, Union of India, New Delhi.
3. Sri D.F.N.Mishra, Director General of Police, Central Reserve Police Force, CGO Complex, Lodhi Road, New Delhi.
4. Sri D.R.Kartikeyan, Inspector General of Police, Central Reserve Police Force, Road No.12, Banjara Hills, Hyd-34.
5. Sri K.M.Mahapatra, Chief Medical Officer, 2nd Base Hospital, Central Reserve Police Force, Chandrayanagutta, Hyderabad.
6. One copy to Mrs.J.Chamanti, Advocate, 3-4-874/1, Barkatpura, Hyd.27.
7. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
8. One spare copy.

pvm